

CODE OF CIVIL PROCEDURE  
(AMENDMENT) BILL

**Mr. Speaker:** I have to inform the House that, as the House was not in session, the Chairman of the Joint Committee on the Code of Civil Procedure (Amendment) Bill, 1955, intimated to me on the 17th October, 1955, that the Report of the Committee would not be ready for presentation by the appointed date, namely, the 15th November, 1955. I have on behalf of the House granted extension of time for presentation of the report up to the 15th December, 1955.

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CITIZENSHIP BILL

**Mr. Speaker:** I have also to inform the House that, as the House was not in session, the Chairman of the Joint Committee on the Citizenship Bill, 1955, intimated to me that the report of the Committee could not be ready for presentation by the appointed date, namely, the 16th November, 1955. I have on behalf of the House granted extension of time for presentation of the report up to this day.

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CONSTITUTION (FIFTH AMENDMENT) BILL

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

**Shri Biswas:** I introduce the Bill.

CONSTITUTION (SIXTH AMENDMENT) BILL

**The Minister of Law and Minority Affairs (Shri Biswas):** I beg to move for leave to introduce a Bill further to amend the Constitution of India.

**Mr. Speaker:** The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

**Shri Biswas:** I introduce the Bill.

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COMPANIES BILL

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** I beg to move that the following amendments made by Rajya Sabha in the Bill to consolidate and amend the law relating to companies and certain other associations, be taken into consideration:

Clause 199

(1) That at page 100, line 23, for the words “two years” the words “one year” be substituted.

Clause 324

(2) That at page 170, for lines 24 to 26, the following be substituted:

“(3) Copies of all rules prescribed under sub-section (1) shall, as soon as may be after they have been prescribed, be laid before both Houses of Parliament.

(4) A copy of every notification proposed to be issued under sub-section (1) shall be laid in draft before both houses of Parliament for a period of not less than thirty days while they are in session; and if, within that period, either House disapproves of the issue of the notification or approves of such issue only with modifications, the notification shall not be issued or as the case may require, shall be issued only with such